

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 14th day of August 1996.

Original Application no. 856 of 1990.

Hon'ble Dr. R.K. Saxena, Judicial Member  
Hon'ble Mr. S. Dayal, Administrative Member.

J.C. Sharma, S/o Late Sri R.C. Sharma, R/o Mohalla  
Babhanpuri, P.O. Atrauli, Distt. Aligarh.

... Applicant.

C/A Sri R.K. Tiwari

Versus

1. Sr. Supdt. Posts Aligarh.
2. Postmaster General, Kanpur.
3. Director General Posts, New Delhi.
4. Union of India through Secretary Ministry of Communication, New Delhi.

... Respondents.

C/R Sri N.B. Singh, Sri A. Sthekar.

O R D E R

Hon'ble Mr. R.K. Saxena, Member-J.

Sri R.K. Tiwari learned counsel for the applicant. The applicant had approached the Tribunal to seek the relief that house rent allowance in lieu of rent free quarter to which he is entitled, be directed to be paid for the period from 04.08.87 to 07.08.90. The applicant remained in service till 1992. The respondents have contested the case. When the matter was at the stage of final hearing,

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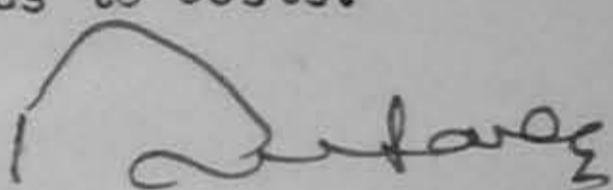
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the applicant moved a Misc. Appl. today with the prayer that the O.A. is not being pressed and, therefore, it may be dismissed. The reasons for not pressing the O.A. is that the grievance of the applicant has been redressed by the respondents.

2. Since Sri R.K. Tiwari learned counsel for the applicant has moved this Misc. Appl. that the applicant is not pressing the O.A. It is, therefore, dismissed as not pressed. No order as to costs.



Member-A



Member-J

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